

(d) if so, what are the findings thereof and if not, what are the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO): (a) Companies manufacturing combinations of Oestrogen and Progesterone and promoting for indications other than Oral Contraceptive are M/s. Infer (India) Ltd., M/s. Unichem Ltb. and M/s. Nicholas Laboratories.

(b) Government initiated action to ban fixed dose combination of Oestrogen and Progesterone except those used for contraception. Some firms filed writ petitions in the High Court and obtained stay orders against this decision from the High Court in respect of their formulations.

(c) and (d) The Supreme Court has recently directed the Drugs Controller (India) to consider whether combinations of Oestrogen and Progesterone pose danger to the public and should be banned or not. Accordingly the Drugs controller (India) has already held two public Hearings on 5th February, 1987 and 10th April, 1987 respectively. The Drugs Controller (India) has requested the Supreme Court for extension of time six months to study and evaluate these documents, so that a decision in the matter can be finalised in consultation with experts.

**Court cases filed by Employees of Kendriya Vidyalaya Sangathan**

1723. SHRI YALLA SESI BHUSHANA RAO:

SHRI ASHOK NATH  
VERMA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) what is the total number of cases filed by different categories of

employees of Kendriya Vidyalaya Sangathan in various High Courts of the country as on the 31st March, 1987;

(b) details of these court cases pending as on above date, subject, category and High court-wise; and

(c) what is the total amount of expenditure incurred by the Sangathan annually on this account during the last three years?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI): (a) and (b) 67 as on 31-3-1987. Details are at Annexure, [See Appendix CXLII, Annexure No. 86]

(c) The expenditure is incurred by the concerned Kendriya Vidyalayas and records are not maintained at the Headquarters of the Kendriya Vidyalaya Sangathan. However, the information is being collected and will be laid on the Table of the Sabha.

**Swiss Donation for setting up of a Home for orphans in Assam**

1724. SHRI PARVATHANENI UPEENDRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that money donated by the Swiss Red Cross to the Indian Red Cross Society to set up a home for orphans in Assam following the Nellie massacre in 1983, has been returned to the Swiss Red Cross; and

(b) if so, what are the reasons for the non-utilisation of the Swiss donation?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO): (a) and (b) The Indian Red Cross Society received